











FIRST EDITION

CNLU-CCI NATIONAL MOOT COURT COMPETITION

in association with Lakshmikumaran & Sridharan Attorneys

Knowledge Partners:





ABOUT CNLU

Chanakya National Law University (CNLU) was established by the Bihar Act No. 24 of 2006 under the patronage of Government of Bihar. The University is accredited with an 'A' grade by NAAC and is recognized by the University Grants Commission (UGC) and registered with the Bar Council of India (BCI).

The teaching pedagogy prioritizes in classroom lectures, presentations as well as in augmenting the all-round development of students. The students of this institution have proved their prowess by bringing several laurels to its pride in competitions ranging from Moot Courts to debates and sports events. Eleven batches of CNLU have passed and have been placed in leading law firms, corporate houses, banks and several have been chosen by foreign universities for pursuing masters.

ABOUT CARCIL

The Centre for Advanced Research on Corporate and Insolvency Laws (CARCIL) is a centre of excellence to facilitate the standards of research in highest Law. Governance and Corporate Insolvency in India. The Centre works through Research Projects and Case The Centre offers Development Program, Training and Diploma Program for Academicians, Students and Professionals. The Centre is also working towards Publication of its own Journal



ABOUT MCC

Moot Court Competitions are highlight of every law curriculum. The exercise of mooting teaches students skills that are of utmost importance for solving complex legal problems.

The Moot Court Committee of Chanakya National Law University is a student led body that works hand in hand with the administration for organizing various activities. Annually, the Committee organises three competition - Freshers Moot for novice students, General Intra for the allotment of National Moots and Special Intra for the allotment of International Moots.

In the past, committee was involved in the organisation of various National and International Moot Court Competitions.

ABOUT COMPETITION COMMISSION OF INDIA

The Competition Commission of India (CCI) is a regulatory body established on 14 October, 2003, by the Government of India to implement the Competition Act, 2002, which, as amended by the Competition (Amendment) Act, 2007, follows the philosophy of modern competition laws. It is a statutory body within the Ministry of Corporate Affairs and is responsible for enforcing the Competition Act, 2002 in order to promote competition and prevent activities that have an appreciable adverse effect on competition in India. It is the duty of the Commission to eliminate practices having an adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade in the markets of India.

The Commission is also required to give opinion on competition issues on a reference received from a statutory authority established under any law and to undertake competition advocacy, create public awareness and impart training on competition issues. The vision of the Commission is to promote and sustain an enabling competition culture through engagement and enforcement that would inspire businesses to be fair, competitive and innovative; enhance consumer welfare; and support economic growth.



ABOUT LAKSHMIKUMARAN & SRIDHARAN ATTORNEYS

Lakshmikumaran & Sridharan was started in 1985 in a single room set up by the two founders with no prior experience working in a law firm. Both the founders had outstanding academic records and focused on their deep understanding of the law to form the foundation of the firm. Even today, the firm prides itself for its commitment towards knowing the law and encouraging its professionals to be at the forefront of the latest legal developments.

Lakshmikumaran & Sridharan is a full-service law firm based in India. The firm has 14 offices and has over 400 professionals specializing in areas such as corporate & commercial laws, dispute resolution, taxation and intellectual property.



ABOUT THE MOOT

The objective of this moot is to stir up research on issues in competition law. Business sector in India is one of the highest contributors to the national economy. Hence, the understanding of the jurisprudence and legal implications of business becomes essential. Young lawyers excelling in competition law will lead to the opening up of better business prospects and benefitting those in the industry.

This Moot Court Competition is being organized in collaboration with Competition Commission of India. The Moot Court is also being organized in collaboration of Lakshmikumaran & Sridharan. With the presence of these organisations, MCC CNLU ensures that the students are provided with as realistic an impression of Competition Law as possible. The Moot Court Competition shall take place from 11th March, 2022to 13th March, 2022.



MOOT RULES

Short Title: This moot court competition shall be called the "CNLU-CCI NATIONAL MOOT COURT COMPETITION, 2022".

1. DEFINITIONS

Unless otherwise stated following shall be construed herein under as—

- **1.1. Competition:** The Competition refers to all the aspects of the "1st CNLU-CCI NATIONAL MOOT COURT COMPETITION, 2022".
- **1.2. Organising Committee:** It shall mean the Moot Court Committee of the Chanakya National Law University, Patna.
- **1.3. Participating Team:** It means the team which has registered itself for the competition as per the rules of registration.
- **1.4. Participating Institution:** It shall be presumed to be the parent institution of the participating team.
- **1.5. Court Master:** The "Court Master" shall be an officer of the Court. The officer shall be entrusted with the duties of smooth functioning of the Court. Such an officer shall be the medium of communication between the Organising Committee and the Court during the competition.
- **1.6. Dispute Resolution Committee:** The appellate committee in certain issues shall be referred to as "Dispute Resolution Committee (DRC)". The decision of the DRC shall be final. No further appeal is allowed from any order of the DRC.
- **1.7. Memorial:** It means the written arguments submitted by the team, on behalf of both parties, according to the Rules of the Competition by each team.
- **1.8. Oral Rounds:** It refers to the competition rounds during which the teams orally submit their pleadings in front of the judges on behalf of one of the parties against another team representing the opposing party.
- **1.9. Memorial Evaluation Committee:** The committee entrusted with the evaluation of memorials in the competition shall be referred to as the "Memorial Evaluation Committee". The committee shall submit the feedback-cum-score sheet to the Organising Committee after scrutinising the memorial of the teams.

1.10. Rules: It means "1st CNLU-CCI NATIONAL MOOT COURT COMPETITION RULES 2022".

2. GENERAL

- **2.1. Dates:** The Competition shall be organised from March 11, 2022 to March 13, 2022, virtually i.e. online mode.
- **2.2. Eligibility:** All students enrolled in a three (3) year LL.B. programme or a five (5) year integrated law programme shall be eligible to participate in the Competition. However, only one team per institution shall be eligible to participate. In the event of multiple registrations from the same College/University/Law School, the Team which submits a letter by the Head / Dean of the Institution / Moot Court Committee, authorizing them to participate on behalf of the College or Law School shall be eligible to register. Students enrolled in post-graduate or diploma courses are not eligible to participate.
- **2.3. Dress Code:** The dress code to be adhered to for the duration of the competition is:
 - 2.3.1. Girls: White Salwar Kurta or Black Pant/Skirt and White Shirt with Blazer.
 - 2.3.2. Boys: White Shirt, Black Trousers with Tie and Black Blazer.
- **2.4. Language:** All oral and written submissions are required to be made in English, which shall be the official language of the Competition.
- **2.5. Structure of the Competition:** The competition will be held in rounds *viz.*, Preliminary Round-1, Preliminary Round-2, Quarterfinal, Semifinal, Final Round. Each round consists of written submission (Memorial) and oral pleadings (Oral Round). For the purpose of this competition, each team shall submit memorials on the behalf of Petitioner as well as Respondent.

2.6. Team Composition:

- **2.6.1.** Each team shall consist of a maximum of three (3) members and a minimum of two(2) members out of which two members must be designated as Speakers and one as Researcher. In the case of teams with two members, both the members will be designated as speakers.
- **2.6.2.** Teams shall specify name and order of the speakers and researcher at the time of registration and this cannot be changed later at any time during the competition.
- 2.6.3. Substitution of any team member or alteration of team composition is not allowed after the date of Final Registration except in extenuating circumstances and only with the permission of the Organising Committee.

3. REGISTRATION

3.1. Mode and Date of Registration:

- 3.1.1. In this edition of the competition, the registration will be restricted to only 32 Teams on a first come-first serve basis. Interested teams are required to register for the Competition by filling out a registration form. The link to the form is provided below: https://forms.gle/cg5ZF6E5Z9CuuHRJ8
- **3.1.2.** While filling out the Provisional Registration Form, the teams have to choose a primary contact person. All communications concerning the Competition will be sent by e-mail to the *nominated contact person*. The nominated contact person shall be responsible to convey all the information to the team.
- **3.1.3.** In order to confirm registration, please confirm at cnluccimcc@cnlu.ac.in with nominal fees payment of INR 3000/- in the following bank account:

Beneficiary Name: Chanakya National Law University

Name of the Bank: State Bank of India

Address of Bank: CNLU Branch, Mithapur, Patna

Bank Account Number: 34992255957

IFSC Code: SBIN0015996

QR Code:



MERCHANT NAME: CHANAKYA NATIONAL LAW UNIVERS

UPI ID: 9835409113@SBI

SCAN & PAY



3.1.4. The fee for the competition shall be paid to the bank account/UPI/QR Code mentioned above. After payment of the fee, the candidate/team must ensure that the screenshot is taken. The screenshot shall be used for verification purposes. All the participating institutions have to confirm participation by attaching the screenshot of the payment receipt in the google form on or before February 6, 2022 by 11:59 PM.

3.2. Mode and Date of Registration:

- **3.2.1.** The teams after registration will receive a confirmation mail from the Organising Committee for confirmation of the slot for the competition. In the event this email is not received by the registered team, it may contemporaneously send an email with its registration details to cnluccimcc@cnlu.ac.in.
- **3.2.2.** The teams shall be provided a unique team code which shall be used in the preparation of the memorial as stated in the rule 3.3.1. Teams shall only be addressed by this code in the oral rounds.

3.3. Code of Conduct:

- **3.1.1.** Each team will be designated with a unique team code after the registration.
- **3.1.2.** Teams shall not disclose their identity or that of their institution or city etc.
- **3.1.3.** Such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the administrator.
- **3.1.4.** All participants are expected to maintain the decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession.

4. FORMAT OF THE COMPETITION

- **4.1. Rounds:** The Competition is to be organized virtually on **Microsoft Teams** and is divided into-
 - **4.1.1.** Preliminary Rounds;
 - 4.1.2. Quarter-Final Rounds;
 - 4.1.3. Semi-Final Rounds; and
 - **4.1.4.** Final Round.
- **4.2. Draw of lots:** The side to be represented (Petitioner/Respondent) shall be decided by draw of lots at different stages during the competition.

4.3. Preliminary Rounds:

- **4.3.1.** Each team shall argue from both sides in the Preliminary Rounds.
- **4.3.2.** No team shall argue the same side twice in the Preliminary Rounds.

4.4. Scoring in the Preliminary Rounds:

- **4.1.1.** The qualification of teams to the Advanced Rounds shall be determined based on the win or loss of the team in each preliminary round.
- **4.1.2.** The win or loss of a team shall be determined based on aggregate score. The team with a higher aggregate score shall win the round.
- **4.1.3.** The aggregate score of a team shall be computed as the total of—
 - **4.4.3.1.** The score of Speaker 1;
 - 4.4.3.2. The score of Speaker 2; and
 - **4.4.3.3.** The score of the Memorial.
- **4.5. Arrangement of Ranking:** The teams in the Preliminary Rounds shall be ranked based on the following criterion—
 - **4.5.1.** The teams shall be first differentiated on their win-loss record after the Preliminary Rounds;
 - **4.5.2.** If there is a tie, the team with the higher aggregate score will be allotted the higher rank;
 - **4.5.3.** If the tie subsists, the team with the higher memorial score will be allotted a higher rank;
 - **4.5.4.** If the tie subsists, the team with the higher aggregate speaker score will be allotted the higher rank;
 - **4.5.5.** If the tie still subsists, the team with the highest individual speaker score out of speakers of tied teams will be allotted the higher rank;
 - **4.5.6.** If the tie still subsists, then the rank shall be determined by the toss of a coin.
- **4.6. Results of Preliminary Rounds:** The results of the Preliminary Rounds shall be declared soon after the conclusion of both the Preliminary Rounds. The top eight teams as per the criterion laid down under Rule 4.5 will qualify for the Advanced Rounds.
- **4.7. Advanced Rounds:** The Quarter-Finals, Semi-Finals, and Finals shall constitute the Advanced Rounds of the Competition.

4.7.1. Quarter-Finals:

- **4.7.1.1.** The top eight teams from the Preliminary Rounds will qualify for the quarter-finals.
- **4.7.1.2.** The team shall argue only once in the quarter-finals. The side for the quarter-finals shall be decided by way of the draw of lots.
- **4.7.1.3.** The quarter-finals shall be a knock-out round.
- **4.7.1.4.** The win-loss shall be decided based on the aggregate speaker score. No memorial score will be added in the quarter-final. The win-loss shall be determined based on the score so computed.

4.7.2. Semi-Finals:

- **4.7.2.1.** Four teams from the Quarter-Final Round shall qualify for the Semi-Finals.
- **4.7.2.2.** The team shall argue only one side in the Semi-Finals. The side of the team shall be decided by way of the draw of lots.
- **4.7.2.3.** The Semi-Final shall be a knock-out round.
- **4.7.2.4.** The win-loss shall be decided based on the aggregate speaker score. No memorial score will be added in the semi-final. The win-loss shall be determined based on the score so computed. The team with a higher aggregate score shall proceed to the final round.
- **4.7.3. Finals:** In the final round, the win-loss shall be decided based on the aggregate speaker score. No memorial score will be added in the final round. The win-loss shall be determined based on the score so computed.

5. MEMORIAL

- **5.1.** All rules laid down henceforth regarding the submission and formatting of the memorial have to be strictly adhered to. Non-adherence to the same will attract penalties as described later in this section.
- **5.2.** The contestants may raise grounds of challenges or issues other than those mentioned in the Statement of Facts.

5.3. General Rules & Submission:

- **5.3.1.** All teams are directed to submit two memorials on behalf of both <u>Petitioner</u> and <u>Respondent</u>.
- 5.3.2. All teams must submit the soft copies of their memorial for the petitioner and respondent, in both PDF and DOCX format, no later than 11:59 P.M. (IST) on March 2, 2022, at cnluccimcc@cnlu.ac.in. Violation of this deadline shall be penalised. Teams are requested to ensure that soft copies vide e-mail are sent well in time and that the attachments can be viewed.
- **5.3.3.** The subject of the mail must be written as "Submission Team Code TC-X" (for instance, if the Team Code is 01, subject will be Submission Team Code TC-01) and addressed to cnluccimcc@cnlu.ac.in. The files shall be named in accordance with the team codes provided. For instance, if the Team Code is 01, the memorial for the petitioner shall be named P01 and for appellants A01 and the memorial for the respondent shall be named R01.

- **5.3.4.** It is to be noted that apart from the mention of team codes on the file name and cover page, there shall be no mention of anything related to the team on the memorial. The names of the participants or their College, University, or Law School shall not be mentioned anywhere on the e-mail or the Memorial.
- **5.3.5.** The cover page for the Petitioner/Appellant shall be BLUE, while that of the Respondent shall be RED.
- **5.3.6.** Kindly note that in case of multiple submissions by the teams, the one submitted last shall only be considered for evaluation.

5.4. Formatting of the Memorial:

- **5.4.1.** The Body of Arguments should not exceed 30 pages in total. The entire memorial including the cover page should not exceed 45 pages.
- **5.4.2.** The font of the body of the Memorial must be Times New Roman, size 12, with 1.5 line spacing, and the font size of footnotes, must be size 10 with single line spacing. Use of endnotes is not permitted. Headings and Titles must also have font size 12.
- **5.4.3.** All teams are required to follow the 20th Bluebook edition style of citation.
- **5.4.4.** A margin of 1 inch should be left on all sides of the pages. The pagination must be done at the bottom of the page.

5.5. Structure of the Memorial: The memorial must be structured as instructed below—

- Cover Page: Blue for Petitioner/Appellant and Red for Respondent, which must contain:
 - Team Code in the upper right corner. The teams must use "A" for Appellant, P for "Petitioner" and R for "Respondent." For example: if the Team Code is 01, the memorial for the petitioner shall be named "P01" and for appellants "A01" and the memorial for the respondent shall be named "R01".
 - The year of the competition.
 - The name of the case.
 - The party for which the written submission has been prepared.
 - Name of the forum resolving the dispute.
- Table of Contents
- List of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Issues Raised
- Summary of Arguments
- Pleadings/Arguments Advanced
- Prayer

5.6. Evaluation: The maximum score for each memorial shall be 100 marks. The scores shall be announced after the Preliminary Rounds. The memorials shall be evaluated on the following criteria:

S. No.	Parameters	Scoring
1.	Application of Facts	20
2.	Reasoning & Understanding of Law and Procedure	25
3.	Knowledge, Interpretation and Application of Law	20
4.	Use of Authorities and Precedents	20
5.	Presentation and Formatting	15
	Total	100

- **5.7. Penalties:** The teams in the Preliminary Rounds shall be ranked based on the following criterion—
 - 5.7.1. Delay in submission: A penalty of 1 mark per hour per side shall be imposed in case of delay in submission of soft copy of memorial. A team submitting its memorial beyond 24 hours after the deadline shall be disqualified.
 - **5.7.2. Exceeding the prescribed page limit:** 1 mark shall be deducted per extra page.
 - **5.7.3. Failure to include all the sections:** 5 marks shall be deducted per section not included.
 - **5.7.4. Failure to follow guidelines for the cover section:** Up to 5 marks shall be deducted per memorial with a cover page not adhering to the instructions.
 - **5.7.5. Incorrect font, size, margins, citation style, or spacing:** 1 mark shall be deducted per violation, maximum of 10 marks shall be deducted per side.
 - **5.7.6. Speaking footnote:** 0.5 marks shall be deducted per footnote.
 - **5.7.7. Disclosure of identity:** Disclosure of identity of teams or the institution represented by them shall lead to disqualification of the team.
 - **5.7.8. Plagiarism in Memorials beyond 20%** will lead to disqualification of the team.

6. ORAL ROUNDS

6.1. General Rules:

- **6.1.1.** The oral rounds will be conducted in online mode through the MS Teams platform. The meeting links and guidelines for the same shall be sent to the participants via email.
- **6.1.2.** The oral rounds shall comprise preliminary rounds, quarter-finals, semi-finals, and final rounds.
- **6.1.3.** In each oral round, a team will be represented by two speakers who will present arguments. The researcher will not participate in the argument but will be present along with the speakers during rounds.
- **6.1.4.** There shall be no oral communication between team members and the speaker delivering oral submissions.
- **6.1.5.** Teams shall not be permitted to use ANY other electronic device, besides the device through which they are presenting their oral rounds to the judges, while their rounds are in session, and violation of this rule may lead to the disqualification of the team.
- **6.1.6.** The time split between the speakers must be communicated to the Court Clerks before the commencement of each round.
- **6.1.7.** The teams shall not disclose to the judges, in any manner whatsoever, for the entire duration of the rounds, either their own individual identities or the identity of the institution that they represent.
- **6.1.8.** Only ONE speaker from each team shall be permitted to rebut/surrebut, as the case may be, with prior permission of the Judges.
- **6.1.9.** The scope of the Petitioner's rebuttal shall be limited to responding to the Respondent's primary oral pleadings, and the scope of the Respondent's sur-rebuttal shall be limited to responding to the Petitioner's rebuttal. If the Petitioner waives the rebuttal, there shall be no sur-rebuttal. No legal issues which were not addressed in the primary pleadings may be raised in the rebuttal or sur-rebuttal.
- **6.1.10.** The order of the pleadings in each Round at all levels of the Competition shall be:
 - Petitioner 1 Petitioner 2 Respondent 1 Respondent 2 Rebuttal (Petitioner 1 or 2) Sur-rebuttal (Respondent 1 or 2).

6.2. Preliminary Rounds:

- **6.2.1.** Each team will get thirty (30) minutes to present their case including rebuttals and sur-rebuttals. The time includes the time taken in questioning by the judges.
- **6.2.2.** The division of time is at the discretion of the team members, subject to a maximum of eighteen (18) minutes per speaker.

6.3. Quarter-Final & Semi-Final Rounds:

- **6.3.1.** Each team will get forty-five (45) minutes to present their case including rebuttals and sur-rebuttals. The time includes questioning by the judges.
- **6.3.2.** The division of time is at the discretion of the team members, subject to a maximum of twenty-five (25) minutes per speaker.

6.4. Final Round:

- **6.4.1.** Each team will get fifty (50) minutes to present their case including rebuttals and sur-rebuttals. The time includes questioning by the judges.
- **6.4.2.** The division of time is at the discretion of the team members, subject to a maximum of twenty-five (25) minutes per speaker.

6.5. Scoring:

S. No.	Parameters	Percentage of Marks
1.	Knowledge of Law	30
2.	Application of Law to Facts	25
3.	Ingenuity and Ability to Answer Questions	30
4.	Time Management and Organisation	5
5.	Style, Advocacy Skills, Court Craft and Demeanour	10
	Total	100

7. RESEARCHER'S TEST

One researcher from each team shall be eligible to take the researcher's test, the evaluation of which will decide the best researcher award. Researcher's test will be a pen-paper test with application based questions relating to the moot proposition.

8. DELAY IN APPEARANCE/PRESENTATION

- **8.1.** The oral round shall be conducted over an online video conferencing platform, MS Teams, the link for which shall be shared with the team members, not less than 30 minutes prior to the oral pleadings.
- **8.2.** Participants shall be admitted into the MS Teams by the courtroom coordinators before their round. The participants are not allowed to join the meeting before or after their allotted time slot.
- **8.3.** If a team, scheduled to participate in the oral submissions of a round, does not appear for 10 minutes after the commencement of the allotted time slot of such round, the other team shall have to make oral submissions ex-parte. It shall be at the pure discretion of the Organising Committee on whether to allow or disallow a team to present their oral submissions in case it does not appear within 10 minutes after the scheduled commencement of the round.
- **8.4.** The participants are required to keep their cameras enabled for the entire duration of the rounds. It must be ensured that the visibility of a participant in the virtual round is up to their torso, including their shoulders and hands. The participants must ensure that they are seated in a noise-free area with minimum disturbances.
- **8.5.** Before the commencement of each round, an audio check will be done for the speakers, and in case of any issues, they are expected to communicate the same immediately using the Chat option.
- **8.6.** In case of issues related to network connectivity or any other technical issue, the participants are expected to contact and communicate with the Organising Committee or the courtroom coordinator within 5 minutes for resolving issues.
- **8.7.** Use of any unfair means and violation of these instructions is strictly prohibited. The Organising Committee shall be the final arbiter in case of any conflicts/issues raised during the conduct of the moot court competition.

9. SCOUTING

- **9.1.** Scouting by the speakers, researcher, or any other person affiliated with a team will lead to the immediate disqualification of such a team.
- **9.2.** Scouting shall be deemed to have happened if any person affiliated with a team is found:
 - **9.2.1.** Witnessing, hearing, observing, etc. the oral submissions in a round, except where the round is one in which the team to which he/she is affiliated is participating; or
 - **9.2.2.** Reading a memorandum of a team except where:
 - 9.2.2.1. It is of the team to which he/she is affiliated; or
 - **9.2.2.2.** The memoranda have been obtained on account of an exchange of memoranda prior to a round of the team to which he/she is affiliated.

10. AWARDS

The following awards shall be awarded in the Competition:

BEST TEAM	 The Team winning the final round of the Competition shall be given: A cash prize of INR 40,000/- (Indian Rupees Forty Thousand Only). An internship opportunity with Lakshmikumaran & Sridharan Attorneys. Three (3) one-year complimentary (Academic) subscription to SCC Online Web Edition. Three (3) one-year complimentary access code to EBC Learning.
RUNNERS UP	The runners up team in the final round of the Competition shall be a cash prize of INR 30,000/- (Indian Rupees Thirty Thousand Only).
BEST SPEAKER	The speaker having the highest score in the preliminary rounds shall be given a cash prize of INR 10,000/- (Indian Rupees Ten Thousand Only) and an internship opportunity with Lakshmikumaran & Sridharan Attorneys.

BEST RESEARCHER	The participant having the highest researcher's score shall be given a cash prize of INR 10,000/- (Indian Rupees Ten Thousand Only) and an internship opportunity with Lakshmikumaran & Sridharan Attorneys.
BEST MEMORIAL	The team having the highest average written submission score from both sides shall be given a cash prize of INR 10,000/- (Indian Rupees Ten Thousand Only).

Certificates of participation shall be given to all the participating teams.

11. DISPUTE RESOLUTION

In case of any dispute regarding the interpretation or understanding of any matter concerning the competition, the decision of the Organising Committee shall be final and binding on all those concerned.

12. MISCELLANEOUS

- **12.1.** If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- **12.2.** Any reference to time will be construed as a reference to Indian Standard Time.
- **12.3.** Chanakya National Law University, Patna will share copyright for the memoranda submitted by the teams. The acceptance of such vesting is a precondition for participation in the competition.
- **12.4.** If any unplanned or unexpected contingencies arise, the Organising Committee will address them and the Organising Committee's judgement in this regard shall be final. Acceptance of the Organising Committee's decisions is a precondition for participation in the Competition.
- **12.5.** The Proposition is not meant to resemble any incident or person, alive or dead, and it makes no attempt to do so. Any resemblance between the two is simply accidental. The Proposition is a made-up factual narrative created solely for the purpose of the Competition, and it makes no attempt to influence or anticipate the conclusion of any topic.

- **12.6.** Any attempt to contact the Problem Drafter or any member from the competition law team of Lakshmikumaran & Sridharan attorneys in relation to the moot would lead to immediate disqualification.
- **12.7.** Teams must raise a conflict of interest and inform the Organising Committee if they find themselves associated with any judge *viz*. as an intern, etc. at any point of the competition.

TIMELINE OF EVENTS

22.01.2022	Commencement of Provisional Registration
26.01.2022	Release of Moot Proposition and
	Commencement of Registration
02.02.2022	Last Date for Seeking Clarifications
06.02.2022	Last Date of Submission of Registration Form
	via Email
08.02.2022	Release of Clarifications
02.03.2022	Last Date of Submission of Soft Copy of
02.03.2022	Written Submissions
11.03.2022	
	Written Submissions
11.03.2022	Written Submissions First Edition of CNLU-CCI National Moot

ORGANISING COMMITTEE

CHIEF PATRON

Hon`ble Justice Smt. Mridula Mishra
Vice-Chancellor, Chanakya National Law University

CHAIR PERSON

Shri Manoranjan Prasad Srivastava Registrar, Chanakya National Law University

CHEIF COORDINATORS

Prof. Dr. Ajay Kumar

Ms. Nandita S. Jha
Organising Secretary

STEERING COMMITTEE

Dr. Vijay Kumar Vimal Convenor, MCC

Mr. Kumar Gaurav

Ms. Pallavi Shankar

Ms. Sadaf Fahim

Ms. Preety Anand

STUDENT ORGANISING COMMITTEE

STUDENT CONVENORS

Raadhika Chawla · Bhavya Sharma

CORE TEAM

Aashish Mittal · Abhishek Nair · Aditi Banerjee · Aditya Pratap Singh · Aisha Singh · Ankit Yadav · Ayush Kumar · Dakshita Dubey · Gyanesh Tiwary · Kinjal Keya · Kumar Satyam · Kushagra Kundan · Mayank Kumar · Nidhi Prakriti · Parikshan Berry · Priyansh Priyadarshi · Raghav Rahinwal · Ridhi Ranjan · Rishabh Gupta · Rishika Sharma · Sadaf Yahya · Seval Jain · Shivani Sharma · Udi Prakash · Vaibhav Bang · Varnik Kundaliya

CONTACT INFORMATION

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For further assistance and information:

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FIRST EDITION

CNLU-CCI NATIONAL MOOT COURT COMPETITION

in association with Lakshmikumaran & Sridharan Attorneys